

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of Decision: 27.1.95.

QA 628/94

A.N. Pareek, S.K. Agarwal, A.L. Laljani, Jai Kumar Chandnani,  
N.L. Meena, G.L. Kodhwani, K.R. Gurjar, M.C. Khandelwal, M.J.  
Anthony, P.S. Jethra, A.s. Bindra, Naresh Kumar Sharma, B.A.  
Khan, P.C. Sogani, Ajay Upadhyay, Ramesh Kumar Meena, Sunil  
Luhadia, Gopal Lal Sharma, Smt. Asudi Lilwani, Smt. Gopi Alwani,  
S.M. Mathur, S.S. Bairwa, Shyam Lal Rupera, R.C. Mehra, R.S.  
Bundel, Kewani, S.K. Khandelwal, N.L. Dakad, N.K. Kanoongo,  
Raj Kumar Alwani, A.P. Gupta, Smt. Parwati Kishnani, Chuttan  
Lal, M.C. Sukumaran, R.R. Sutrakar, R.S. Rathore, A.N. Pareek,  
N.K. Chandna, Ram Singh, G.L. Soni, R.K. Falia, R.C. Meena,  
G.R. Tekwani, Daulat Singh, Bahadur Singh, V.K. Batra, B.K.  
Dass, H.R. Kanwadia, Khushal Singh, Abdul Sattar, R.K. Verma,  
P.K. Jain, G.G. Vijay, Laxmi Chand Meena, Dinker Pandya,  
Kishore Mitra& A.K. Tank

.... APPLICANTS .

v/s.

UNION OF INDIA & ORS.

.... RESPONDENTS .

CORAM:

HON'BLE MR. GOPAL KRISHNA, MEMBER (J).

HON'BLE MR. N.K. VERMA, MEMBER (A).

For the Applicants .... NONE ..

## For the Respondents

..... Shri

Office Supdt.,

### Departmental E

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PER HON'BLE MR. GOPAL KRISHNA, M.P. (J.).

Applicant A.N. Pareek and 56 others have, in this application u/s 19 of the Administrative Tribunals Act, 1985, sought a declaration that they are entitled to the benefits of appropriate higher pay scales which are being given to the employees of Delhi High Court as well as Supreme Court of India for the reasons that they are all working for the last so many years on the same identical post and discharging ~~the~~ similar duties. These applicants sought directions to the respondents to provide the benefits of pay scales from the date when the staff of Delhi High Court as well as Supreme Court of India had been given the same with retrospective effect, with all consequential benefits.

2. None is present on behalf of the applicants. We have heard Shri Jamna Prasad, Office Supdt. in the office of the Chief Engineer, M&S, Jaipur Zone, Jaipur, departmental representative for the respondents, and have carefully perused the records.

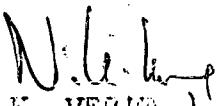
3. The applicants are holding various posts under the control of the Chief Engineer, MES, Jaipur Zone, Jaipur. Their contention

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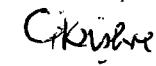
(5)

is that the revision of pay scales has been granted to the employees of the Delhi High Court w.e.f. 1.1.86 and subsequently the same has been granted to the employees of Hon'ble the Supreme Court of India. It is claimed that since the applicants are discharging the same duties and responsibilities which are being discharged by the staff of the Delhi High Court as well as the Supreme Court of India and there being no difference in the responsibilities, nature of duties and the jobs which are being discharged by the staff of the Delhi High Court as well as the Supreme Court of India, these applicants are also entitled to get the same pay scales which have been revised by the Delhi High Court as well as the Supreme Court of India. It is also stated that no discrimination should be allowed to stay and on the principle of equal pay for equal work the applicants should be granted the benefits claimed. The matter of equation of pay and equation of post lies in the domain of the executive and expert bodies like Pay Commission.

4. This application appears to be misconcieved and it does not merit adjudication by this Tribunal. It is, therefore, dismissed at the stage of admission with no order as to costs.

  
( N.K. VERMA )

MEMBER (A)

  
( GOPAL KRISHNA )

MEMBER (J)